

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/934/2021

This the 23rd day of June 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr. Poonam Gupta, aged 40 years, W/o Shri Sanjeev Gupta, R/o 160/3 Extn.
Trikuta Nagar, Jammu.

.....Applicant

(Advocate:- Mr. Anil Sethi)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary to Government, Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar-190001.
2. Director, Directorate of Indian System of Medicines (ISM), Indira Chowk, Jammu-180001.
3. Principal, Government Ayurvedic Medical College, Akhnoor, District Jammu-181201.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

Learned counsel for the applicant states that the applicant had applied for the post of Lecturer against the notification issued on 14.12.2020. Vide Government order dated 15.04.2021, the select list was issued in which one Ms. Twinkle Gupta was selected for both the posts i.e., Lecturer and Reader. Since, she joined the post of Reader, the other post of Lecturer fell vacant against which the applicant's name was to be considered.

2. Learned D.A.G. states that the selected candidates have joined and thereafter, the wait list for the post of Lecturer has also been operated.



3. Learned counsel for the applicant contested this point and requested that a direction be given to the respondents to decide the representation of the applicant by passing a reasoned and speaking order within a stipulated time frame.

4. Heard Mr. Anil Sethi, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G for the respondents and perused the records.

5. In view of the prayer of the learned counsel for the applicant, the O.A. is disposed of with direction to Respondent No. 3 i.e., Principal, Government Ayurvedic Medical College, Akhnoor, Jammu to consider the representation of the applicant alongwith the contents of the O.A. and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.

6. It is clarified that I have not entered into the merits of the case. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Arun